

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 42/08 held on 15.01.2008.

The Meeting No.42/08 of Norms Committee-II was held on 15.01.2008 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri B.D. Ghosh Jt. IA	MOS
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri K. K. Funda, AD	DC(SSl)
5.	Shri Shyam Sunder, Dy. DGFT	DGFT.
6	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

PART –AR - FRESH

Case No.AR -111	M/s Sara Services & Engineering Pvt.Ltd. .
Meeting No.42/08	F.No. 01/81/162/453/am08/DES-II
Dated: 15-01-2008	Advance Licence No 6110000081 dt 12-07-2007
	RLA F.No.61/24/40/0012/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/08 held on 15.01.2008. After deliberating upon the case the committee decided to clarify to the firm that 1 mtr/mtr is also implies that approval for these items is on 'Nil' wastage basis. The firm may also be advised to apply for fixation of SION.

Case No.AR -112	M/s Walchandnagar Industries Ltd.Mumbai.
Meeting No.42/08	F.No. 01/81/50/1234/am05/DES-II
Dated: 15-01-2008	Advance Licence No 3110020032 dt 23-03-2005
	RLA F.No.31/24/42/0082/am05

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/08 held on 15.01.2008. The Norms Committee considered various aspects of the representation and also the latest letter from Nuclear Power Corporation of India. After deliberating upon the case and considering special nature of the equipment to be manufactured it was decided to ratify the norms in respect of the subject Advance Authorisation as applied for.

Note: The CIF value should be as per the licence.

R/A may take suitable consequential action accordingly.

Case No.AR -113	M/s Pharpur Cooling Towers Ltd., Kolkata
Meeting No.42/08	F.No. 01/81/162/0132/AM'06
Dated: 15-01-2008	Advance Licence No 0210093950 dt 21.09.2006
	RLA F.No.02/24/040/288/AM06

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/08 held on 15.01.2008. On the recommendations of the representative of DIPP. The Norms Committee after deliberating upon the case decided to clarify to the firm that import of Pine Logs is allowed with 10 % wastage.

R/A may take suitable consequential action accordingly.

Case No.AR -114	M/s Pharpur Cooling Towers Ltd., Kolkata
Meeting No.42/08	F.No. 01/81/162/0862/AM'06
Dated: 15-01-2008	Advance Licence No 0210087976 dt 04.04.2006
	RLA F.No. 02/24/040/0222/AM06

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/08 held on 15.01.2008. On the recommendations of the representative of DIPP. The Norms Committee after deliberating upon the case decided to clarify to the firm that import of Pine Logs is allowed with 10 % wastage.

R/A may take suitable consequential action accordingly.

Case No.AR -115	M/s Pharpur Cooling Towers Ltd., Kolkata
Meeting No.42/08	F.No. 01/81/162/0907/AM'06
Dated: 15-01-2008	Advance Licence No. 0210089305 dt 15.05.2006
	RLA F.No. 02/24/040/0258/AM06

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/08 held on 15.01.2008. On the recommendations of the representative of DIPP. The Norms Committee after deliberating upon the case decided to clarify to the firm that import of Pine Logs is allowed with 10 % wastage.

R/A may take suitable consequential action accordingly.

PART –C- FRESH

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 42/08	F.No. 01/81/162/677/am08/DES-II
Dated: 15-01-2008	

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/08 held on 15.01.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 04.03.2008.

Case No.C -12	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No 42/08	F.No. 01/81/162/967/am08/DES-II
Dated: 15-01-2008	

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/08 held on 15.01.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 19.02.2008.

Case No.C -13	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No 42/08	F.No. 01/81/162/968/am08/DES-II
Dated: 15-01-2008	

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/08 held on 15.01.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 19.02.2008.
